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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 135/7/NCLT/AHM/2017

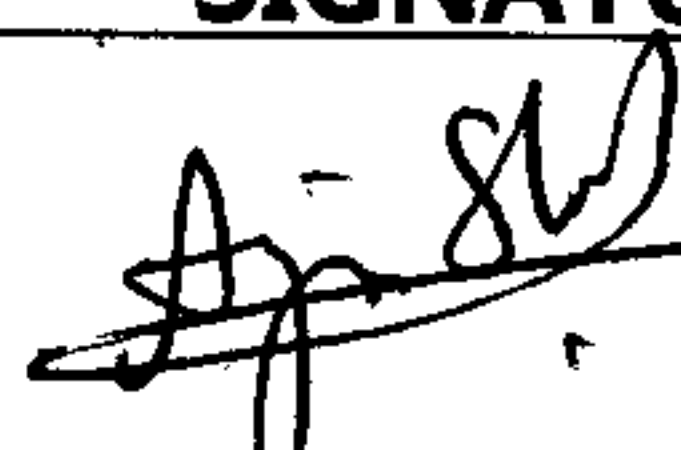

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Bank of Baroda.
V/s.
Vimal Oil & Foods Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

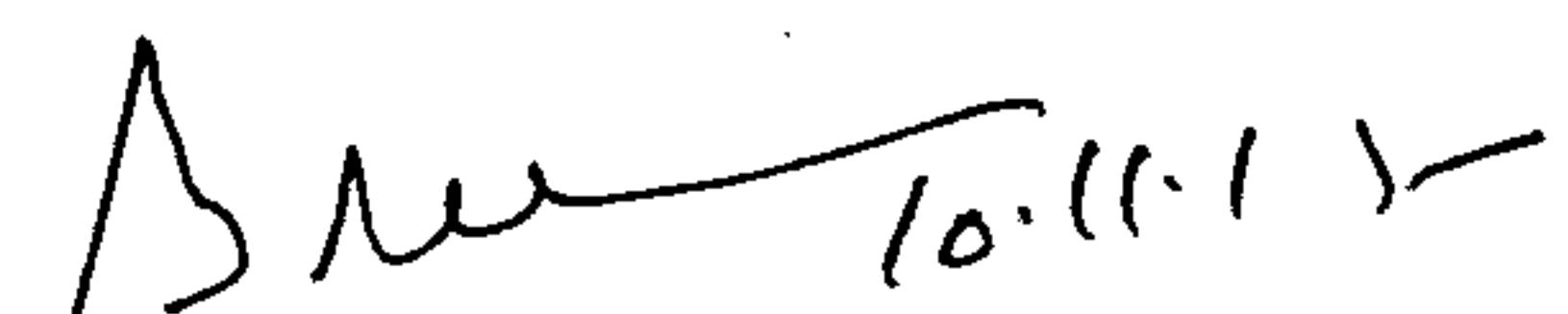
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debtor	
2.	Sahil Shah	Advocate	Financial Creditor - Applicant	

ORDER

Learned Advocate Mr. Sahil Shah present for Financial Creditor/ Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

At request of learned Counsel for petitioner to clarify whether Deputy General Manager falls in one of the category mentioned in "(a) to (f)" of board resolution dated 14.07.2017.

List the matter on 17.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.